

ITEM NO.1 Court 5 (Video Conferencing) SECTION II-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Miscellaneous Application No.69/2022 in SLP(Cr1) No.4482/2021

(Arising out of impugned final judgment and order dated 28-09-2021 in SLP(Cr1) No.4482/2021 passed by the Supreme Court Of India)

SACHIN JOSHI Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT & ANR. Respondent(s)  
(FOR ADMISSION and IA No.8277/2022-EXTENSION OF BAIL)

Date : 28-01-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Sidharth Luthra, Sr. Adv.  
Mr. Aabad Ponda, Sr. Adv.  
Mr. Divyam Agarwal, AOR  
Mr. Amit Khemka, Adv.  
Mr. Ashwini Taneja, Adv.  
Mr. Sujay Kantawala, Adv.  
Mr. Subhash Jadhav, Adv.  
Mr. Sandeep Dash, Adv  
Mr. Rishi Sehgal, Adv.  
Mr. Anuj Aggarwal, Adv.

For Respondent(s) Mr. Tushar Mehta LD SG  
Mr. S.V. Raju LD ASG  
Mr. M.K.Maroria AOR  
Ms. Sairica Raju Adv  
Mr. Kanu Agarwal Adv  
Mr. Shantnu Sharma Adv  
Mr. Zoheb Hussain Adv.

Mr. Sachin Patil, AOR  
Mr. Rahul Chitnis, Adv  
Mr. Aaditya A. Pande, Adv.  
Mr. Geo Joseph, Adv.  
Ms. Shwetal Shepal, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

On 28.09.2021, this Court extended the

temporary bail granted by the High Court for a period of four months. It was made clear in the said order that no application for extension of bail shall be entertained.

This application has been filed seeking an extension of interim/temporary bail for a period of six months in view of the serious ill-health of the applicant.

Mr.Mukul Rohatgi, learned senior counsel, referred to a medical certificate issued by the Lilavati Hospital and Research Centre on 10.01.2022 and argued that the applicant is suffering from Acute Coronary Syndrome, a precursor towards the risk of a sudden cardiac death apart from various other ailments. He submitted that the applicant is in no position to appear before the Court. He requests this Court to extend the interim bail granted for a period of at least four weeks and direct the trial court to consider the application for bail without insisting on surrender by the applicant.

Mr.S.V.Raju, learned ASG, submitted that this application is frivolous which should not be entertained as this Court. In the order dated 28.09.2021, this Court has categorically stated that no application for extension shall be allowed. The learned ASG, submitted that the applicant admitted himself without any reference to the hospital with an intention to avoid surrendering in Court after being discharged from the Hospital on 10.01.2022.

In the facts and circumstances of this case, we are not inclined to allow the application for extension of interim /temporary bail granted by the order dated 28.09.2021.

The Miscellaneous Application is accordingly, dismissed. Pending application(s), if any, shall stand disposed of.

(B.Parvathi)  
Court Master

(Anand Prakash)  
Court Master